

[Secretary]

the Houses on the Bill further to amend the Motor Vehicles Act, 1939, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:

1. Shri T. J. M. Wilson
2. Shri K. S. Hegde
3. Shri H. P. Saksena
4. Shri P. D. Himatsingka
5. Sardar Raghbir Singh Punjzari
6. Shri Deokinandan Narayan
7. Shri Amar Nath Agrawal
8. Dr. Purna Chandra Mitra
9. Dr. R. P. Dube
10. Shri K. P. Madhavan Nair
11. Shri R. P. Sinha
12. Shri S. N. Mazumdar
13. Dr. Radha Kumud Mookerji
14. Shri T. Bhaskara Rao
15. Shri Lal Bahadur Shastri.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I rise to announce that the following items of Government business will engage the attention of this House during the week commencing 3rd September, 1956:

Bills for consideration and passing

1. The Central Excise and Salt (Amendment) Bill.
2. The Constitution (Ninth Amendment) Bill, as reported by the Joint Committee.
3. The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill.
4. The Representation of the People (Third Amendment) Bill.

Other Business

5. Further consideration of the Second Five Year Plan scheduled to commence on 8th September.

6. Consideration of Motions for modification of the Representation of the People (Preparation of Electoral Rolls) Rules, time permitting.

BUSINESS ADVISORY COMMITTEE

FORTY-FIRST REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

"That this House agrees with the Forty-first Report of the Business Advisory Committee, presented to the House on the 31st August, 1956."

Mr. Speaker: The question is:

"That this House agrees with the Forty-first Report of the Business Advisory Committee presented to the House on the 31st August, 1956."

The Motion was adopted.

BUSINESS OF THE HOUSE

The Minister of Home Affairs and Heavy Industries (Pandit G. B. Pant): Sir, Yesterday, I had expressed the hope that I would be able to place the Backward Classes Commission's Report on the Table today: I find that it has been arranged with your Secretariat that the Report has to be placed and circulated on the 3rd. So, if you permit me, I shall do so on the 3rd of September, 1956.

Mr. Speaker: All right.

Shri Jangde (Bilaspur—Reserved—Sch. Castes): Sir, before taking up further business, I would like to have one clarification. As announced by the Minister of Parliamentary Affairs, we are discussing the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill on the 6th and 7th of this

month. Before that, the report of the Backward Classes Commission should have been discussed here.

Mr. Speaker: The hon. Minister has said that he will place it on the Table of the House.

Shri Jangde: We are not having time to discuss it in this session.

Mr. Speaker: The hon. Members can go on referring to it at the time of discussion of that Bill so far as it affects that.

Shri Velayudhan (Quilon cum Mavelikkara—Reserved—Sch. Castes): We should have time to finish reading the report. (Interruptions.)

Mr. Speaker: The hon. Members are anxious to have some discussion on the Report of the Backward Classes Commission. The Bill that is placed before the House deals with particular matters; it does not cover the entire range of subjects covered by that Report. Usually, some time is given for the discussion of the Report after the Report is presented. Is it possible to provide some time?

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): It is not possible, unless we decide to sit beyond the 13th of this month.

Mr. Speaker: Very well; we will consider it.

Shri H. N. Mukerjee (Calcutta North-East): I suggest that the Report be circulated to the Members and not merely laid on the Table. It is necessary for us to go through it before we discuss it.

Mr. Speaker: Copies will be circulated to all Members; it will either be sent to their houses or it will be kept in the Notice Office so that the hon. Members who want to have a copy may take it from the Notice Office.

REPRESENTATION OF THE PEOPLE (THIRD AMENDMENT) BILL*

The Minister of Law and Minority Affairs (Shri Biswas): Sir, I beg to

move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950.”

The motion was adopted.

Shri Biswas: Sir, I introduce the Bill.

BUSINESS OF THE HOUSE

Shri Bansal (Jhajjar—Rewari): Sir, before you proceed with the next business, I would like to refer, with your permission, to the time that has been allotted to the discussion of the Central Excises and Salt (Amendment) Bill. After going through the Bill, some of us find that it initiates a complete departure from the taxation policy and tries to tackle the inflationary situation in the country in a particular manner. It involves a large number of principles which will require to be discussed in this House. I request that two hours' time is not sufficient and that some more time should be given. In fact, I would go as far as to suggest that even if some time is cut from the discussion of the Report of the Planning Commission, this should be given more time.

Several Hon. Members: No.

Mr. Speaker: What more time does he want?

Shri Bansal: At least two more hours should be given.

Mr. Speaker: We will consider. Originally, when it was introduced in this House, some hon. Members have suggested that two hours may be allotted for this Bill. Now the hon. Member says that it involves a matter of policy and so on. But, I think there may not be many hon. Members who will deal with that subject; a few of them will touch that subject,

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